

NURSING COUNCIL ACT, 1947

48 of 1947

[31st December, 1947]

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SCHEDULE 1 :- [THE SCHEDULE]

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STATEMENT OF OBJECTS AND REASONS "Provincial Nursing Councils have been established in all Provinces and maintain registers of qualified nurses, health visitors and midwives. Increasing difficulties have been experienced by the nursing profession and by employing authorities owing to the diversity in the standards of preliminary education of candidates entering training schools of nursing, the varying standards of training and examination for nursing certificates and the lack of inter provincial

reciprocity in the registration of nurses. To remedy these difficulties it is proposed to enact legislation for the purpose of setting up an Indian Nursing Council which will prescribe uniform minimum standards of education and training for nurses, midwives and health visitors, supervise examinations, and maintain a schedule of qualifications recognised for registration throughout India. To avoid delay an Ordinance was passed in August 1947 for this purpose. The Ordinance will be repealed by this Act."- Gazette of India, 1947, Part V, page 456. Amending Act 45 of 1957.- "The objects with which this bill seeks to amend the Indian Nursing Council Act, 1947 (48 of 1947), are- (1) to extend the Act to the whole of India except the State of Jammu and Kashmir; (2) to make certain changes in the constitution of the Council as now set out in Section 3 of the Act with a view to increase the number of members and in particular- (i) to provide for the election of two members by the heads of institutions having courses of studies leading to a University degree in nursing or a post-certificate course in teaching and administration, instead of one member by the heads of institutions giving training in nursing administration as at present; (ii) to provide that Superintendents of Nursing Services in the States which are for this purpose divided into two groups shall be members ex officio of the Council by rotation. At present four State Directors of Public Health of States to which this Act extends, are made members ex officio by rotation: (iii) to increase the number of members to be elected by Parliament from two to three and to allocate two seats to the Lok Sabha and one seat to the Rajya Sabha: (3) to facilitate the registration of Indian citizen holding foreign qualifications and the temporary registration of foreign nurses who are engaged as nurses or teachers or administrators in hospitals or institutions in India, even though there are no reciprocal arrangements for the recognition of Indian qualifications with the Nurse Registration Councils in the countries where they were trained or registered: (4) to empower the Central Government to amend the Schedule listing recognised qualifications; (5) to provide for the maintenance of an All India Register of Nurses. Opportunity has also been taken to make a few other amendments of a formal or minor character."-Gazette of India, 1957, Extra., Pt. II, Sec. 2, p. 825.

1. Short title, extent and commencement :-

(1) This Act may be called The Indian Nursing Council Act, 1947.

(2) ¹ [It extends to the whole of India except the State of Jammu and Kashmir.]

(3) It shall come into force at once.

1. Substituted for former sub-section (2) by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 2 (with effect from 1-12-1958).

2. Interpretation :-

In this Act, unless there is anything repugnant in the subject or context,-

(a) "the Council" means the ¹[Council] constituted under this Act;

(b) "prescribed" means prescribed by regulations made under section 16 ;'

(c) "²[States] Council" means a Council (by whatever name called) constituted under the law of a ²[State] to regulate the registration of nurses, midwives or health visitors in the ²[State];

(d) "²[State] register" means a register of nurses, midwives or health visitors maintained under the law of a ²[State].

7 [* * * * *]

1. Substituted for "Indian Council of Nursing" by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 3 (with effect from 1-12-1958).

2. Substituted for 'Provincial' by A.L.O., 1950.

7. Omitted by Act 45 of 1957, section 3 (1-12-1958).

3. Constitution and composition of the Council :-

(1) The Central Government shall, as soon as may be, constitute a Council consisting of the following members, namely :-

(a) one nurse enrolled in a ¹[State] register elected by each ¹[State] Council;

³[(b) two members elected from among themselves by the heads of institutions recognised by the Council for the purpose of this clause in which training is given-

(i) for obtaining a University degree in nursing; or

(ii) in respect of a post-certificate course in the teaching of nursing and in nursing administration;]

(c) one member elected from among themselves by the heads of institutions in which health visitors are trained;

(d) one member elected by the Medical Council of India;

(e) one member elected by the Central Council of the Indian Medical Association;

(f) one member elected by the Council of the Trained Nurses Association of India;

⁴[(g) one midwife or auxiliary nurse-midwife enrolled in a State register, elected by each of the State Councils in the four groups of States mentioned below, each group of States being taken in rotation in the following order, namely :-

(i) Kerala, Madhya Pradesh and ⁵[Uttar Pradesh and Haryana],

(ii) Andhra Pradesh, Bihar, ⁶[Maharashtra] and Rajasthan,

(iii) Mysore, Punjab ⁷[Himachal Pradesh] and West Bengal,

(iv) Assam, ⁵[Gujarat] ⁹[Tamil Nadu and Orissa;]

(h) the Director General of Health Services, ex officio;

(i) the Chief Principal Matron, Medical Directorate, General Headquarters, ex officio;

(j) the Chief Nursing Superintendent, office of the Director General of Health Services, ex- officio;

(k) the Director of Maternity and Child Welfare, Indian Red Cross Society, ex officio;

¹⁰[(l) the Chief Administrative Medical Officer (by whatever name called) of each State other than a Union territory, ex officio;

(m) the Superintendent of Nursing services (by whatever name called), ex officio, from each of the States in the two groups mentioned below, each group of States being taken in rotation in the following order, namely :-

(i) Andhra Pradesh, Assam, ⁵[Maharashtra], Madhya Pradesh, ⁷[Tamil Nadu], Uttar Pradesh, ⁴[West Bengal and Haryana].

(ii) Bihar, ⁵[Gujarat], Himachal Pradesh, Kerala, Mysore, Orissa, Punjab and Rajasthan;]

(n) four members nominated by the Central Government, of whom at least two shall be nurses, midwives or health visitors enrolled in ¹[State] register and one shall be experienced educationalist;

¹⁶ [(o) three members elected by Parliament, two by the House of the People from among its members and the other by the Council of States from among its members.]

(2) The President of the Council shall be elected by the members of the Council from among themselves:

Provided that for five years from the first constitution of the Council the President shall be a person nominated from amongst the members of the Council by the Central Government, who shall hold office during the pleasure of the Central Government.

(3) No act done by the Council shall be questioned on the ground merely of the existence of any vacancy in, or any defect in the constitution of, the Council.

1. Substituted for 'Provincial' by A.L.O., 1950.

3. Substituted for clause (b) by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 4 (with effect from 1-12-1958).

4. Substituted for clause (g), the Indian Nursing Council (Amendment) Act, 1957.

5. Substituted by the Punjab Reorganisation and Delhi High Court (Adaptation of Laws) Order, 1968-See Gazette of India, 31 -10-1968, Pt. II, S. 3(i). Extra., p. 577 (1-11-1966).

6. Substituted for 'Bombay' and 'Madras and Orissa' and inserted by the Bombay Reorganisation (A.L. on U.S.) Order, 1961 - See Gaz. of Ind., 1961, Pt. II.S. 3(i). Extra., p. 91.

7. Inserted by the State of Himachal Pradesh (Adaptation of Laws on Union Subjects) Order, 1973 - Gaz. of India, 23-1-1973, Pt. II, S. 3(i) Ext., p. 69.

9. Substituted for 'Madras' by G.S.R. 112, Gaz. of Ind., 13-I-1970, Pt.II, Section 3(i), Extra.,p. 19.

10. Substituted for clauses (1) and (m) by Act 45 of 1957, S. 4(c) and (d).

16. Substituted for clause (o), by Act 45 of 1957.

4. Incorporation of the Council :-

The Council constituted under section 3 shall be a body corporate by the name of the Indian Nursing Council, having perpetual succession and a common seal, with power to acquire property both-movable and immovable, and shall by the said name sue and be sued.

5. Mode of elections :-

(1) Elections under sub-section (1) of section 3 by ¹[State] Councils shall be conducted in accordance with rules made in this behalf by the respective ¹[State] Governments, and where any dispute arises regarding any such election it shall be referred to the ¹ [State] Government concerned whose decision shall be final.

(2) Other elections under that sub-section shall be conducted in the prescribed manner, and where any dispute arises regarding any such election, it shall be referred to the Central Government whose decision shall be final.

1. Substituted for the word 'Provincial' by A.L.O., 1950.

6. Term of office and casual vacancies :-

(1) Subject to the provisions of this section, an elected or nominated member, other than a nominated President, shall hold office for a term of five years from the date of his election or nomination or until his successor has been duly elected or nominated, whichever is longer.

(2) An elected or nominated member may at any time resign his membership by writing under his hand addressed to the-President, and the seat of such member shall thereupon become vacant.

(3) An elected or nominated member shall be deemed to have vacated his seat if he is absent without excuse sufficient in the opinion of the Council from three consecutive meetings of the Council where the interval between the first and third of the said meetings exceeds six months.

(4) A casual vacancy in the Council shall be filled by fresh election or nomination, as the case may be, and the person elected or nominated to fill the vacancy shall hold office only for the remainder of the term for which the member whose place he takes was elected or nominated.

(5) Members of the Council shall be eligible for re-election or renomination.

¹ [* * * * *]

1. Sub-section (6) was omitted by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 5 (with effect from 1-12-1958).

7. Meetings :-

(1) The Council shall hold its first meeting at such time and place as may be appointed by the President, and thereafter the Council shall meet at such time and place as may be appointed by the Council.

(2) Until otherwise prescribed, ten members of the Council shall form a quorum, and all the acts of the Council shall be decided by a majority of the members present and voting.

8. Officers, Committees and Servants of the Council :-

(1) The Secretary of the Council (who may also, if it is deemed expedient by the Council, act as Treasurer) shall, for three years from the first constitution of the Council, be a person appointed by the Central Government and shall hold office during the pleasure of the Central Government.

(2) The Council shall-

(a) elect from among its members a Vice-President;

(b) constitute from among its members an Executive Committee and such other committees for general or special purposes as the Council deems necessary to carry out the purposes of this Act;

(c) subject to the provisions of sub-section (1), appoint a Secretary, who may also, if deemed expedient, act as Treasurer;

(d) appoint or nominate such other officers and servants as the Council deems necessary to carry out the purposes of this Act;

(e) require and take from the Secretary, or from any other officer or servant, such security for the due performance of his duties as the Council deems necessary;

(f) with the previous sanction of the Central Government, fix the fees and allowances to be paid to the President, Vice-President and members and the pay and allowances of officers and servants of the Council.

9. The Executive Committee :-

(1) The Executive Committee shall consist of nine members, of whom seven shall be elected by the Council from among its members.

(2) The President and Vice-President of the Council shall be members ex officio of the Executive Committee, and shall be

President and Vice-President, respectively, of that Committee.

(3) In addition to the powers and duties conferred and imposed upon it by this Act, the Executive Committee shall exercise and discharge such powers and duties as the Council may confer or impose upon it by any regulations which may be made in this behalf.

10. Recognition of qualifications :-

(1) For the purposes of this Act, the qualifications included in ¹[Part I of] the Schedule shall be recognised qualifications, and the qualifications included in Part II of the Schedule shall be recognised higher qualifications.

(2) Any authority within the ²[States] ³[* * *] which, being recognised by the ²[State] Government ¹[in consultation with the State Council, if any,] for the purpose of granting any qualification, grants a qualification in general nursing, midwifery, ¹[auxiliary nursing-midwifery] health visiting or public health nursing, not included in the Schedule may apply to the Council to have such qualification recognised, and the Council may declare that such qualification, or such qualification⁷ only when granted after a specified date shall be a recognised qualification for the purposes of this Act.

(3) The Council may enter into negotiations with any authority ⁸[in any ⁹[territory of India to which this Act does not extend] or foreign country] ³[* * *] which by the law of ¹¹[such territory] or country is entrusted with the maintenance of a register of nurses midwives or health visitors; for the settling of a scheme of reciprocity for the recognition of qualifications, and in pursuance of any such scheme the Council may declare that a qualification granted by any authority in any ⁷[such territory] or country, or such qualification, only when granted after a specified date, shall be a recognised qualification for the purposes of this Act :

Provided that no declaration shall be made under this sub-section in respect of any qualification unless by the law and practice ¹³[of the foreign country] in which the qualification is granted persons domiciled or originating ¹⁴[in India] ³[* * *] and holding qualifications recognised under this Act are permitted to enter and practise the nursing profession ¹⁶[in that country] : Provided further that-

(i) any reciprocal arrangements subsisting at the date of the commencement of this Act between a ²[State] Council and any authority outside India for the recognition of qualifications shall, unless the Council decides otherwise, continue in force, and

18 [(ii) any qualification granted by an authority in a territory of India to which this Act did not extend at the date of its commencement and recognised on the said date by the State Council of a State to which this Act then extended, shall continue to be a recognised qualification for the purpose of registration in that State.]

(4) The provisions of sub-sections (2) and (3) and of section 14 and Section 15 shall apply mutatis mutandis to the declaration by the Council of a qualification granted in respect of post-certificate nursing training as a recognised higher qualification.

1. Inserted by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), Section 6 (with effect from 1-12-1958).

2. Substituted for 'Province' or 'Provinces' by A.L.O., 1950.

3. The words 'of India' were omitted by A.L.O., 1950 (26-1-1950).

7. For declaration of recognition and withdrawal of qualifications, see S.O., 1578, published in Gaz. of Ind., 1960, Pt. II, Sec. 3(ii), p. 1828; S.O. 2683, published in Gazette of India, 1964, Pt. II, Section 3(ii), p. 1373; S. Os. 1152, 1153, published in Gazette of India, 1964, Pt. II, Sec. 3(ii), p. 1373 and S.O. 1392, p. 1643.

8. Substituted for the words 'in any State or country outside the States' by the Indian Nursing Council (Amendment) Act, 1950 (75 of 1950), section 2 (28-12-1950).

9. Substituted for the words 'Part B States' by 3 A.L.O., 1956 (1-11-1956).

11. Substituted for the words 'such State', by 3 A.L.O., 1956.

13. Substituted for the words 'of the State or country' by Act (75 of 1950), section 2 (28-12-1950).

14. Substituted for the words 'in any State', by Act (75 of 1950).

16. Substituted for the words 'in that State or country' by Act (75 of 1950), section 2 (28-12-1950),

18. Substituted for the original clause by Act (45 of 1957), section 6 (with effect from 1-12-1958).

11. Effect of recognition :-

¹[(1)] Notwithstanding anything contained in any other law,-

(a) any recognised qualification shall be a sufficient qualification for enrolment in any ²[State] register;

(b) no person shall, after the date of commencement of this Act, be

entitled to be enrolled in any ²[State] register as a nurse, midwife, [auxiliary nurse-midwife], health visitor, or public health nurse unless he or she holds a recognised qualification :

²[State] register before the said date may continue to be so enrolled notwithstanding that he or she may not hold a recognised qualification: Provided further that any person who was immediately before the said date entitled to be enrolled in any ²[State] register but was not so enrolled shall on application made in this behalf before the expiry of two years from the said date be entitled to be enrolled in that register;

(c) any person holding a recognised higher qualification shall be entitled to have the qualification entered as a supplementary qualification in any ²[State] register in which he or she is enrolled, and after the said date no person shall be entitled to have entered as a supplementary qualification in any ²[State] register any qualification which is not a recognised higher qualification.

8 [(2) Notwithstanding anything contained in clause (b) of sub-section (1)-

(a) a citizen of India holding a qualification which entitles him or her to be registered with any Council of Nursing or Midwifery (by whatever name called) in any foreign country, may, with the approval of the Council, be enrolled in any State Register; and where approval has been accorded by the Council in respect of such qualification in one case, the approval of the Council for enrolment in a State register in the case of any other citizen of India holding the same qualification shall not be necessary;

(b) a person not being a .citizen of India who is employed as a nurse, midwife, auxiliary nurse- midwife, teacher or administrator in any hospital or institution situated in any State for purposes of teaching, research or charitable work may, with the approval of the President of the Council, be enrolled temporarily in the State Register for such period as may be specified in this behalf in the order issued by the said President : Provided that the practice by such person shall be limited to the hospital or institution to which he or she is attached.]

1. Section 11 was renumbered a sub-section (1) thereof by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 7 (with effect from 1-12-1958).

2. Substituted for the word 'Province' by A.L.O., 1950.

8. Inserted by Act 45 of 1957, section 7 (1-12-1958).

12. Power to require information as to courses of study and training and examinations :-

Every authority in any ¹[State] ² [* * * *] which grants a recognised qualification, or a recognised higher qualification shall furnish such information as the Council may, from time to time, require as to the courses of study and training and examinations to be undergone in order to obtain such qualification, as to the ages at which such courses of study and examinations are required to be undergone and such qualifications conferred, and generally as to the requisites for obtaining such qualification.

1. Substituted for the word 'Province' by A. L.O., 1950.

2. The words 'of India' were omitted by A.L.O., 1950 (28-1-1950).

13. Inspections :-

(1) The Executive Committee may appoint such number of inspectors ¹[whether from among members of. the Council or otherwise] as it deems necessary to inspect any institution recognised as a training institution, and to attend examinations held for the purpose of granting any recognised qualification or recognised higher qualification.

(2) Inspectors appointed under this section shall report to the Executive Committee on the suitability of the institution for the purposes of training and on the adequacy of the training therein, or as the case may be, on the sufficiency of the examinations.

(3) The Executive Committee shall forward a copy of such report to the authority or institution concerned, and shall also forward copies, with the remarks, if any, of the authority or institution concerned thereon, to the Central Government and to the ²[State] Government and ²[State] Council of the ² [State] in which the authority or institution is situated.

1. Inserted by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 8 (with effect from 1-12- 1958).

2. Substituted for the words 'Province' or 'Provincial' by A.L.O., 1950.

14. Withdrawal of recognition :-

(1) When upon report by the Executive Committee, it appears to the Council-

(a) that the courses of study and training and the examinations to

be gone through in order to obtain a recognised qualification from any authority in any ¹[State] ²[* * *], or the conditions for admission to such courses or the standards of proficiency required from the candidates at such examinations are not in conformity with the regulations made under the Act or fall short of the standards required thereby, or

(b) that an institution recognised by a ¹[State] Council for the training of nurses, midwives ⁴[auxiliary nurse-midwives] or health visitors does not satisfy the requirements of the Council,- the Council may send to the Government of the ¹[State] in which the authority or institution, as the case may be, is situated a statement to such effect and the ¹[State] Government shall forward it, along with such remarks as it may think fit to the authority or institution concerned and, in a case referred to in clause (b) to the ¹[State] Council also, with an intimation of the period within which the authority or institution may submit its explanation to the ¹[State] Government.

(2) On the receipt of the explanation or, where no explanation is submitted within the period fixed, then on the expiry of the period, the ¹[State] Government shall make its recommendations to the Council.

(3) The Council, after such further inquiry, if any, as it may think fit to make, and in a case referred to in clause (b) of sub-section (1), after considering any remarks which the ¹[State] Council may have addressed to it, may declare,-

(a) in a case referred to in clause (a) of that sub-section, that the qualifications granted by the authority concerned shall be recognised qualifications only when granted before a specified date, or

(b) in a case referred to in the said clause (b), that with effect from a date specified in the declaration any person holding a recognised qualification whose period of training and study preparatory to the grant to him of the qualification was passed at the institution concerned shall be entitled to be registered only in the a [State] in which the institution is situated.

(4) The Council may declare that any recognised qualification granted outside the ¹[States] ² [* * *] shall be a recognised qualification only if granted before a specified date.

1. Substituted for the words 'Province' or 'Provincial' by A.L.O., 1950,
2. The words 'of India' were omitted by A.L.O., 1950.
4. Inserted by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), Section 9 (with effect from 1-12- 1958).

15. Mode of declarations :-

¹[(1)] All declarations under section 10 or section 14 shall be made by resolution passed at a meeting of the Council called for the purpose, and shall forthwith be published in the Official Gazette.

²[(2) The Central Government shall, from time to time, by notification in the Official Gazette,³ amend the Schedule so as to bring it into accord with any declaration under section 10 or section 14 .]

1. Section 15 was renumbered as sub-section (1) thereof by the Indian Nursing Council (Amendment) Act, 1957(45 of 1957), section 10 (with effect from 1-12-1958).

2. Inserted, by the Indian Nursing Council (Amendment) Act, 1957.

3. Certification in Public Health Nursing granted by Lady Reading Health School, Delhi, has been declared a recognised qualification under this Act-See S.O. 350, Gaz. of Ind., 1962, Pt. II, Sec. 3(ii). Extra., p. 334. For other qualifications recognised, see S.O. 2683, published in Gazette of India, 1963, Pt. II, Section 3(ii), p. 3418; S.Os. 1446 and 1447, published in Gazette of India, 1959, Pt. II, Sec.3 (ii), pp. 1462-1463; See also declaration published in Gazette of India, 1970, Pt. III, Sec. 4, page 2690. For Sister Tutor's Diploma granted by Director of Public Health Services, Gujarat; S.O, 1578, published in Gazette of India, 1960, Pt. II, section 3(ii), p. 1828.

15A. Indian Nurses Register :-

(1) The Council shall cause to be maintained in the prescribed manner a register of nurses, midwives, auxiliary nurse-midwives and health visitors to be known as the Indian Nurses Register, which shall contain the names of all persons who are for the time being enrolled on any State register.

(2) It shall be the duty of the Secretary of the Council to keep the Indian Nurses Register in accordance with the provisions of this Act, and from time to time, to revise the register and publish it in the Gazette of India and in, such other manner as may be prescribed.

(3) Such register shall be deemed to be a public document within the meaning of the Indian Evidence Act, 1872, and may be proved

by a copy published in the Gazette of India.]

15B. Supply of copies of State registers :-

Each State Council shall supply to the Council twenty printed copies of the State register as soon as may be after the 1st day of April of each year and inform the Council without delay of all additions to, and other amendments in, the State register made from time to time.]

16. Power to make regulations :-

(1) The Council may make regulations not inconsistent with this Act generally to carry out the provisions of this Act, and in particular and without prejudice to the generality of the foregoing powers, such regulations may provide for-

(a) the management of the property of the Council and the maintenance and audit of its accounts;

(b) the manner in which elections referred to in sub-section (2) of section 5 and in clause (a) of sub-section (2) of section 8 shall be conducted;

(c) the summoning and holding of the meetings of the Council, the times and places at which such meetings shall be held, the conduct of business thereat and the number of members necessary to constitute a quorum;

(d) prescribing the functions of the Executive Committee, the summoning and holding of meetings thereof, the times and places at which such meetings shall be held, and the number of members necessary to constitute a quorum;

(e) prescribing the powers and duties of the President and the Vice-President;

¹[(f) prescribing the tenure of office and the powers and duties of the Secretary and other officers and servants of the Council; (ff) prescribing the powers and duties of inspectors;]

(g) prescribing the standard curricula for the training of nurses, midwives and health visitors, for training courses for teachers of nurses, midwives and health visitors, and for training in nursing administration;

(h) prescribing the conditions for admission to courses of training as aforesaid;

(i) prescribing the standards of examination and other requirements to be satisfied to secure for qualifications recognition under this Act;

(j) any other matter which is to be or may be prescribed under this Act.

(2) To enable the Council to be first constituted, the President may, with the previous sanction of the Central Government, make regulations of the conduct of the elections referred to in sub-section (2) of section 5 , and any regulations so made may be altered or rescinded by the Council in exercise of its powers under this section.

² [(3) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.]

1. Substituted for the former clause (f) by the Indian Nursing Council (Amendment) Act (45 of 1957), section 12 (with effect from 1-12-1958).

2. Inserted by Delegated Legislation provisions (Amendment) Act (4 of 1986), S. 2, Sch. (15-5-86).

17. Repeal of Ordinance 13 of 1947 :-

Repealed by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), section 13 (with effect from 1-12-1958).

SCHEDULE 1

[THE SCHEDULE]

<p>(See section 10 and Section 11) PART-I - RECOGNISED QUALIFICATIONS A. -General Nursing.- Certificates (including senior and junior certificates). Diplomas or Degrees in Nursing issued by any of the following authorities, namely:- 1. The Examination Board appointed by the [Government of Tamil Nadu;] 2. The Bombay Nurses, Midwives and Health Visitors Council. 3. The Bombay Presidency Nursing Association (when issued before the 1st day of January, 1936). 4. The Bengal Nursing Council (when issued before the 15th day of August, 1947). 5. The Uttar Pradesh Medical Faculty. 6. The Uttar</p>

Pradesh Nurses and Midwives Council. 7. The State Board of Medical Examination, Uttar Pradesh (when issued before the 1st day of January, 1927). 8. (a) The Punjab Nurses Registration Council (when issued before the 15th day of August, 1947 or after the 26th day of January, 1950). (b) The East Punjab Nurses Registration Council (when issued before the 26th day of January, 1950). 9. The Bihar Medical Examination Board (when issued before the 1st day of January, 1938). 10. The Bihar Nurses Registration Council. 11. The Madhya Pradesh Medical Examination Board (when issued before the 1st day of April, 1950). 12. The Assam Nurses, Midwives and Health Visitors Council. 13. The Orissa Medical Examination Board. 14. The Mid India (United) 'Board of Examiners for Nurses (when issued before the 1st day of January, 1947). 15. The Joint Missionary Board for Examination of Nurses (Marathi area) (when issued before the 1st day of January, 1934). 16. The North-India United Board of Examiners for Mission and other Hospitals (when issued before the 1st day of January, 1942) 17. The Examining Board of the Nurses Auxiliary of the Christian Medical Association of India (South India Branch), 18. The Sind Nurses and Midwives Council (when issued before the 15th day of August, 1947). 19. The West Bengal Nursing Council 20. The University of Delhi. 21. The University of Madras. 22. The Bengal State Medical Faculty (when issued before the 1st day of January, 1942). 23. The Mid-India Board of Examiners of Nurses Auxiliary of Christian Medical Association of India. 24. The examination Board of Military Medical Services (when issued before the 18th day of August, 1955) 25. The Armed Forces Medical Services Examination Board. 26. The Madhya Pradesh State Nurses Registration Council. 27. The Board of Examiners appointed by the Government of Mysore. 28, The Board of Examiners appointed by the Government of Hyderabad (when issued before the 1st day of November, 1956). 29. The Board of Examiners appointed by the Government of Andhra (when issued before the 1st day of November, 1956) or by the Government of Andhra Pradesh (when issued on or after the 1st day of November, 1956). 30. The Travancore Cochin Nurses' and Midwives' Council. 31. The Vidarbha Nurses Registration Council. [32. The Orissa Nurses and Midwives Examination Board.) [33. The Mahakoshal Nurses Council. 34. The Bombay Nursing Council. 35. The Board of Examiners appointed by the Government of Kerala.] [36. The Medical and Surgical School, Goa (when granted before 30-4-1966).] [37. The Kerala Examination Board (Kerala Nurses and Midwives Council). 38. The Maharashtra Nursing Council (when granted on or after 15-2-1952). 39. The Gujarat Nursing Council. 40. When granted before the 31st December, 1953 by the- (a) Travancore Government; (b) Travancore Public Service Commission; (c) Cochin Government; (d) Cochin Public Service Commission; (e) Travancore-Cochin Government; (f) Travancore Cochin Public Service Commission.) [41. The Osmania University. 42. The University of Indore (when issued on or after 1-4-1965).] [43. Examining Board of the Nurses League of the Christian Medical Association of India (South India Branch) (when issued on or after 28-10-1965). 44. The Mid-India Board of Examiners of the Nurses League of the Christian Medical Association of India (when granted on or after 1-1-1966). 45. The University of Bombay (when issued on or after 1-4-1964). 46. The Rajasthan Nursing Council (when issued on or after 1-4-1964). I [47. The Vikram University, Ujjain (when issued in the year 1964),] 48. Shrimati Nathibai Damodar Thackersey University, Bombay (when granted on or after the 15-4-1969).] 49. [50. * * * * *] [51. University of Kerala, Trivandrum (when granted on or after the 21st March, 1972). 52. University of Punjab Chandigarh (when granted on or after the 1st of March, 1977) 53. Sardar Patel University, Vallabh Vidyanagar, (Gujarat) (when

granted on or after the 1st August, 1983). 54. Board of Nursing Education of the Nurses League of C.M.A.I, South Indian Branch (when granted on or after the 30th October, 1975).] [55. All India Institute of Medical Sciences, New Delhi (when granted on or after the 16th August, 1979). 56. University of Rajasthan, Jaipur (when granted on or after 1st January, 1968). 57. University of Calcutta, Calcutta (when granted on or after the 27th October, 1978).] [58. The Board of Examiners appointed by the Government of Mysore (when granted on or after 7-11-54 to 31-10- 73). 59. The Board of Examiners appointed by the Government of Karnataka (when granted on or after the 1 st November, 1973).] [60. Devi Ahilya Vishwavidyalaya Indore (when granted on or after the 26th January, 1983).] [61. Mahatma Gandhi University, Kottayam (Kerala) (when granted on or after 3rd January, 1983). 62. University of Calicut (Kerala) (when granted on or after 12th April, 1982).] B.-Midwifery- Certificates, Diplomas or Degrees in Midwifery issued by any of the following authorities, namely :- 1. Any of the authorities mentioned in section A except the authority a item No. 17 thereof. 2. The Punjab Central Midwives Board (when issued before the 15th day of August, 1947). 3. The Mid-India (United) Board of Examiners for Midwifery (when issued before the 1st day of January, 1947; 4. The National Association for supplying female medical aid to the women of India (when issued before the 1 st day of October, 1949). 5. The North-West Frontier Province Central Midwives Board (when issued before the 15th day of August, 1947). 6. The Kasturba Gandhi National Memorial Trust. 7. The Health Department, Madras (when issued before the 31st day of December 1952). [8. The Orissa Nurses and Midwives Examination Board.] [9. The Mahakoshal Nurses Council. 10. The Bombay Nursing Council. 11. Board of Examiners appointed by the Government of Kerala.] [12. The North India United Board of Examiners of Mission and other Hospitals (when issued before the 1 st day of January, 1946),] [13. The Medical and Surgical School, Goa (when granted before 30-4-1953).] [14. The Kerala Examination Board/Kerala Nurses and Midwives Council, [15. Maharashtra Nursing Council (when granted on or after the 15th February 1962). 16. When granted on or before the 31st December, 1953. (a) Travancore Government; (b) Travancore Public Service Commission; (c) Cochin Government; (d) Cochin Public Service Commission; (e) Travancore-Cochin Government; (f) Travancore-Cochin Public Service Commission.] [17. The Gujarat Nursing Council.] [18. The Examination Board of the Nurses League of the Christian Medical Association of India (South India Branch) (when issued on or after 28-10-1965). 19. The Mid-India Board of Examiners of the Nurses League of the Christian Medical Association of India (when issued on or after 1-1-1966). 20. The Rajasthan Nursing Council (when issued on or after 1-4-1964).] 21. [22. Sardar Patel University, Vallabh Vidyanagar Gujarat (when granted on or after 1st August, 1983). 23. Board of Nursing Education of the Nurses League of C.M.A.I, South India Branch (when granted on or after the 30th October, 1975)] [24. The Board of Examiners appointed by the Government of Mysore (when granted on or after 17-11 -54 to 31 -10- 73). 25. The Board of Examiners appointed by the Government of Karnataka (when granted on or after the 1 st November, 1973)] C.-Auxiliary Nursing-Midwifery- Certificates issued by any of the following authorities, namely :- 1. Any of the authorities mentioned in section A except items Nos. 3, 4, 7, 9, 11, 14, 15, 16, 18, 20, 21, 22, 24 and 25. 2. The Examination Board appointed by the Himachal Pradesh Administration. [3. The Orissa Nurses and Midwives Examination Board.] [4. The Mahakoshal Nursing Council. 5. The Bombay Nursing Council. 6. Board of Examiners appointed by the Government of Kerala.] [7. The Kerala Examination Board/Kerala Nurses and Midwives Council. 8. Kasturba Gandhi National Memorial Trust (when issued

on or after the 1st January 1955). 9. Maharashtra Nursing Council (when issued on or after the 15th February 1962). 10. The Gujarat Nursing Council.] [11. The Examination Board of the Nurses League of the Christian Medical Association of India (South India Branch) (when issued on or after 28-10-1965), 12. The Mid-India Board of Examiners of the Nurses League of the Christian Medical Association of India (when issued on or after 1-1-1966). 13. The Rajasthan Nursing Council (when issued on or after 1-4-1964).] 14. [15. Board of Nursing Education of the Nurses League of C.M.A.I. South India Branch (when granted on or after the 30th October, 1975.) [16. The Board of Examiners appointed by the Government of Mysore (when granted on or after 17-11-54 to 31-10-73). 17. The Board of Examiners appointed by the Government of Karnataka (when granted on or after the 1st November, 1973).] D.-Health Visitors- Health Visitors Certificates or Diplomas issued by any of the following authorities, namely :- 1. The Government Training School for Health Visitors, Madras. 2. The Sir John Anderson Health School. Calcutta. 3. The Uttar Pradesh State Medical Faculty. 4. The Uttar Pradesh Nurses and Midwives Council, 5. The Government Health School, Nagpur. 6. The Assam Nurses, Midwives and Health Visitors Council. 7. The Lady Reading Health School, Delhi. 8. The Bombay Nurses, Midwives and Health Visitors Council. 9. The Bengal Nursing Council (when issued before the 15th day of August 1947). 10. The Punjab Health School (when issued before the 15th day of August, 1947). 11. The West Bengal Nursing Council. 12. The Punjab State Medical Faculty. 13. The Bengal State Medical Faculty (when issued before the 1st day of January. 1942). 14, The Bihar Nurses Registration Council. [15. The Mahakoshal Nursing Council. 16. The Bombay Nursing Council. 17. Board of Examiners appointed by the Government of Kerala. 18. Dr. H. C. Mukherjee Medical Health School, Singur, West Bengal.] [19. Kerala Examination Board/Kerala Nurses and Midwives Council. 20. Maharashtra Nursing Council (when issued on or after the 15th February, 1962). 21. Gujarat Nursing Council.] [22. The Rajasthan Nursing Council (when issued on or after 1-4-1964).] PART II RECOGNISED HIGHER QUALIFICATIONS Name of the authority issuing the qualification Qualification 1. The Examination Board appointed by the 1. Diploma in Nursing- \ \ \ \ \ \ \ \ Sister Tutor Course. [Government of Tamil Nadu.] \ \ \ \ \ \ \ \ 2. Diploma in Nursing. \ \ \ \ \ \ \ \ \ \ Nursing Administration \ \ \ \ \ \ \ \ Course. 2. College of Nursing, New Delhi 1. Post certificate course \ \ \ \ \ \ \ \ in Public Health \ \ \ \ \ \ \ \ Nursing (when \ \ \ \ \ \ issued before 31st day \ \ \ \ \ \ \ \ of December 1953). \ \ \ \ \ \ 2. Combined post- \ \ \ \ \ \ \ \ certificate course in \ \ \ \ \ \ \ \ \ \ Teaching and \ \ \ \ \ \ \ \ Nursing Administration \ \ \ \ \ \ \ \ (when issued before the \ \ \ \ \ \ \ \ 31 st \ \ \ \ \ \ \ \ day of August, 1957). \ \ \ \ \ \ \ \ 3. Certificate of examination in Ward \ \ \ \ \ \ \ \ Sisters Course. \ \ \ \ \ \ \ \ [4. Diploma in \ \ \ \ \ \ \ \ Nursing Administration \ \ \ \ \ \ \ \ \ course (when \ \ \ \ \ \ \ \ granted on or before the \ \ \ \ \ \ \ \ 30-6-1961). \ \ \ \ \ \ \ \ 5. Nursing Tutors Diploma \ \ \ \ \ \ \ \ (when granted on or \ \ \ \ \ \ \ \ before \ \ \ \ \ \ \ \ the 30th June, 1966). \ \ \ \ \ \ \ \ 6. Midwife Tutors Diploma \ \ \ \ \ \ \ \ (when granted on or \ \ \ \ \ \ \ \ before \ \ \ \ \ \ \ \ the 30th June 1966). \ \ \ \ \ \ \ \ 7. Diploma in Nursing \ \ \ \ \ \ \ \ Administration, \ \ \ \ \ \ \ \ 8. Nursing Tutors Diploma. \ \ \ \ \ \ \ \ 9. Midwife Tutors Diploma.] \ \ \ \ \ \ \ \ Diploma in Teaching and Supervision (Sister \ \ \ \ \ \ \ \ Tutor \ \ \ \ \ \ \ \ Course.) \ \ \ \ \ \ \ \ [(When granted \ \ \ \ \ \ \ \ on or before 1980); \ \ \ \ \ \ \ \ 10. Diploma in Nursing \ \ \ \ \ \ \ \ Education \ \ \ \ \ \ \ \ and Administration.] Name of the authority issuing Qualification the qualification \ \ \ \ \ \ \ \ 3. The (Missionary) Christian Medical College, School of Nursing, Vellore. 4. The School of Nursing, Christian Medical College,

Management granted on or after July 1967. See S.O. 3356. dated 23-11-1981, Gaz. of India. 12-12-1981, Pt. II. S. 3(ii), p. 3828. 34. University of Poona, Poona Post-Basic B.Sc. Degree in Nursing (when granted on or after June, 1984). 35. S.N.D.T. Women's University. Bombay M.Sc. (Nursing) Degree (when granted on or after 24th November, 1978). 36. Shivaji University, Kolhapur. Post-Basic B.Sc. Degree in Nursing (when granted on or after June, 1975.) [37 Directorate of Health Services, Madhya Pradesh Diploma in Public Health Diploma in Nursing Education (When granted on or after 1st June, 1982).]